REPORTS AND SELECTED DOCUMENTS OF THE NEUTRAL NATIONS REPATRIATION COMMISSION, KOREA

THE MINISTER FOR PARLIAMENTARY AFFAIRS (SHRI SATYANARAIN SINHA): Sir, I lay on the Table a copy of the Reports and Selected Documents of the Neutral Nations Repatriation Commission, Korea, in pursuance of an assurance given by the Prime Minister in paragraph 17 of the statement on Korea laid on the Table on the 16th March. 1954. [Placed in Library, see No. S-116/54.]

THE SHILLONG (RIFLE RANGE AND UMLONG) CANTONMENTS ASSIMILATION OF LAWS BILL, 1954.

THE MINISTER FOR HOME AFFAIRS AND STATES 'DR. K. N. KATJU): Mr. Chairman, I beg to move:

"That the Bill to assimilate certain laws in force in the scheduled areas to the laws in force in the Khasi and Jaintia Hills District be taken into consideration."

Hon. Members. I take it, have done me the honour of reading the Statement of Objects and Reasons. It is purely a formal matter. The United Khasi-Jaintia Hills District was constituted under the provisions of the Sixth Schedule to the Constitution. This small area adjacent to the Municipality of Shillong, not administratively part of it, has remained as an isolated non-tribal area of the State of Assam. The Assam Government is desirous of making it formally a part of the United Khasi-Jaintia Hills District and for that purpose the Government of Assam have made a law repealing the laws in force in the said areas and extending thereto the laws in force in the District of Khasi and Jaintia Hills and pertaining to matters in the State List in the Seventh Schedule to the Constitution. This Bill now provides that the laws relating to

matters mentioned in the Union and Concurrent Lists should also be extended to this area. I suppose, so far as I can see, for the time being it raises no controversy and I would not take any further time of the House. I beg to move that the Bill be taken into consideration.

MR. CHAIRMAN: The question is:

"That the Bill to assimilate certain laws in force in the scheduled areas to the laws in force in the Khasi and Jaintia Hills District be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: Clause by clause consideration. There are no amend ments.

Clauses 2, 3, 4 and the Schedule were added to the Bill.

Clause 1, the Title and the Enacting Formula were added to the Bill.

DR..K. N. KATJU: I beg to move:

"That the Bill be passed."

I am very happy to have started in such an auspicious manner.

MR. CHAIRMAN: The question is:

"That the Bill be passed." The motion was adopted.

## THE HIMACHAL PRADESH AND BILASPUR (NEW STATE) BILL, 1954

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU): Sir, I beg to move that the Bill to provide for the formation of the new State of Himachal Pradesh by uniting the existing States of Himachal Pradesh and Bilaspur, and for matters connected therewith, be taken into consideration.